

Order of attachment to compel the appearance of a person accused
(Section 88, Code of Criminal Procedure)

In the Court of the.....Magistrate of.....

Calendar Case No.of 20.....

To

.....

Whereas complaint has been made before me that.....

.....of.....

has

.....committed the offence of.....

is suspected to have

punishable under Section.....of the Indian Penal Code, and it has been

returned to a warrant of arrest thereupon issued that the said.....

cannot be found; and whereas it has been shown to my satisfaction that the said

..... has absconded

..... is concealing himself to avoid the service of the said warrant;

and thereupon a proclamation was duly issued and published requiring the said

.....to appear to answer the said charge

on the.....day of.....20.....; and whereas the said

.....is possessed of the following property other than and paying

revenue to Government in the Village/Town of.....

in the district of.....viz.

..... and an order has been made for the attachment thereof;

You are hereby required to attach the said property by seizure and to hold the same under attachment pending the further order of this Court and to return this warrant with an endorsement certifying the manner of its execution.

Dated this.....day of.....20....

Seal

Magistrate.